

**THE RAJASTHAN LEGISLATIVE ASSEMBLY  
(OFFICERS AND MEMBERS EMOLUMENTS AND  
PENSION) (AMENDMENT) BILL, 2020**

**(To be introduced in the Rajasthan Legislative Assembly)**

A

*Bill*

*further to amend the Rajasthan Legislative Assembly (Officers and Members Emoluments and Pension) Act, 1956.*

Be it enacted by the Rajasthan State Legislature in the Seventy-first Year of the Republic of India, as follows:-

**1. Short title and commencement.-** (1) This Act may be called the Rajasthan Legislative Assembly (Officers and Members Emoluments and Pension) (Amendment) Act, 2020.

(2) It shall be come into force at once.

**2. Amendment of section 4-C, Rajasthan Act No. 6 of 1957.-** *In sub-section (1) of section 4-C of the Rajasthan Legislative Assembly (Officers and Members Emoluments and Pension) Act, 1956 (Act No. 6 of 1957), hereinafter in this Act referred to as the principal Act,-*

- (i) for the existing expression "1st April, 2017", the expression "1st April, 2019" shall be substituted;*
- (ii) for the existing expression "a family pension equal to rupees twelve thousand five hundred or equal to fifty percent of the last drawn pension by such member, whichever is higher:", the expression "a family pension equal to rupees seventeen thousand five hundred or equal to fifty percent of the last drawn pension by such member, whichever is higher:" shall be substituted; and*
- (iii) in proviso,-*
  - (a) the existing word "and", appearing at the end of clause (ii), shall be deleted; and*

(b) for the existing punctuation mark "." appearing at the end of clause (iii), the expression "; and" shall be substituted and after the clause (iii) so amended, the following new clause shall be added, namely:-

"(iv) the spouse of a deceased Ex-member shall be paid the whole amount of any arrear of the family pension and where the spouse of a deceased Ex-member is not alive, the amount of arrear of such pension shall be paid in equal shares to the members of the family of deceased Ex-member.

**Explanation.**— The expression 'family' means the sons and unmarried daughters and such parents of the deceased Ex- Member as were wholly or mainly dependent on him or her at the time of his or her death."

**3. Amendment of section 5, Rajasthan Act No. 6 of 1957.**- In sub-section (2) of section 5 of the principal Act, for the existing expression "a sumptuary allowance of eighty thousand rupees per mensem to the Government Chief Whip and a sumptuary allowance of seventy thousand rupees per mensem to the Deputy Government Chief Whip", the expression "to the Government Chief Whip and Deputy Government Chief Whip, a sumptuary allowance of eighty thousand rupees per mensem" shall be substituted.

**4. Amendment of section 8-B, Rajasthan Act No. 6 of 1957.**- In section 8-B of the principal Act,-

(i) after the existing sub-section (1) and before the existing sub-section (2), the following new sub-section shall be inserted, namely:-

"(1A) A member shall be entitled to receive, from out of the amount available in the relevant year under sub-section (1), reimbursement of amount equivalent to actual fare of journey abroad by air, ship or steamer paid by him, either alone or with persons accompanying him after approval of his request for such journey being accorded by the Speaker of the Legislative Assembly. Such journey

*shall be subject to compliance of guidelines issued and/or rules made relating to permission of such journey abroad, by the Government of India and State Government, from time to time.”; and*

*(ii) in sub-section (3), for the existing punctuation mark “:” appearing at the end, the punctuation mark “.” shall be substituted and after the sub-section (3) so amended and before the existing proviso, the following new sub-sections shall be inserted, namely:-*

*“(4) A member entitled to receive travelling allowance under section 8 shall be entitled to receive reimbursement of amount equivalent to actual fare of any journey abroad undertaken by him by air, ship or steamer paid by him, either alone or with persons accompanying him, for study-tour of the Committee with the prior approval of the Speaker of the Legislative Assembly on surrendering such part of the facility provided by sub-section (1). Such journey shall be subject to compliance of guidelines issued and/or rules made relating to permission of such journey abroad, by the Government of India and State Government, from time to time.*

*(5) Where a member entitled to receive travelling allowance under section 8, chooses to travel on his own will, for study-tour of the Committee, either alone or with persons accompanying him within the territory of India in any class of air, ship or steamer, he shall be entitled to surrender such part of the facility provided by sub-section (1) as is equivalent to the air, ship or steamer fare actually paid by him and receive the cash equivalent of the facility so surrendered.*

*(6) Where a member entitled to receive travelling allowance under section 8 chooses to travel with the prior approval of Speaker, for study-tour of the Committee, either alone or with persons accompanying him within the territory of India in any class of air, ship or steamer, he shall be entitled to surrender such part of the facility provided by sub-section (1) as is equivalent to the difference between*

*the air, ship or steamer fair actually paid by him and the railway fare to which he is entitled under that section and receive the cash equivalent of the facility so surrendered.*

*(7) Where a member entitled to receive travelling allowance under section 8 chooses to travel, with the prior approval of Speaker, for study-tour of the Committee, either alone or with persons accompanying him, such places which are not connected to with road or rail within the territory of India in any class of air, ship or steamer, he shall be entitled to surrender such part of the facility provided by sub-section (1) as is equivalent to air, ship or steamer fare actually paid by him and receive the cash equivalent to the facility so surrendered.”.*

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## STATEMENT OF OBJECTS AND REASONS

Looking to the rise in prices, the family pension payable to the spouse of the deceased Ex-member appears to be inadequate. Therefore, it is proposed to amend section 4-C of the Rajasthan Legislative Assembly (Officers and Members Emoluments and Pension) Act, 1956.

Further, it is considered to make provision for payment of amount of arrear of family pension, to the spouse of the deceased Ex-member and in case he/she is not alive, to the members of the family of such deceased Ex-Member. Therefore, a new clause is proposed to be added to the existing proviso to sub-section (1) of section 4-C of the said Act.

It has been decided that the sumptuary allowance payable to the Deputy Government Chief Whip should be at par with the sumptuary allowance payable to the State Minister. Therefore, sub-section (2) of section 5 of the said Act is proposed to be amended.

It has also been decided that provision for approval of any journey to abroad, or journey within the territory of India where places are not connected to by rail or road, by air, ship or steamer and also for including provision of journey to abroad in the existing provision relating to free travelling facilities to members the existing section 8-B should be amended. Therefore, section 8-B is proposed to be amended.

The Bill seeks to achieve the aforesaid objectives.

Hence the Bill.

शान्ती कुमार धारीवाल,  
**Minister Incharge.**

संविधान के अनुच्छेद 207 के खण्ड (3) के अधीन महामहिम राज्यपाल महोदय  
की सिफारिश

(प्रतिलिपि: संख्या प. 2(20) विधि/2/2020 जयपुर, दिनांक 24 मार्च, 2020  
प्रेषक: शान्ती कुमार धारीवाल, प्रभारी मंत्री, प्रेषित: सचिव, राजस्थान विधान  
सभा, जयपुर)

भारत के संविधान के अनुच्छेद 207 के खण्ड (3) के प्रसंग में, मैं,  
राजस्थान विधान सभा (अधिकारियों तथा सदस्यों की परिलब्धियां और पेंशन)